

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 25**  
**(IB)-2060(PB)/2019**

**IN THE MATTER OF:**

Amarendra Fiancial Pvt Ltd.  
Vs.  
Cynosure Real Estates Pvt Ltd

.... Petitioner/Applicant  
.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 24.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Ravi Prakash, Mr. Vaibhav Malhotra, Advs.  
For the Respondent :

**ORDER**

**IA-06/2023**

Ld. Counsel Mr. Ravi Prakash appeared through VC on behalf of the Applicant and wishes to file a two-page brief submission on the matter, he is allowed to do so.

At request, list the matter for a physical hearing **on 04.06.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**